

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(CAA) 377(ND)/2017

CORAM:

**PRESENT: SMT.DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.02.2018**

**NAME OF THE COMPANY: Integral Prime Sales Pvt. Ltd. And Ginni
Energy Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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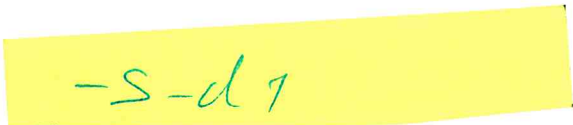
Present: Mr. N.P.S. Chawla, Advocate for the Petitioner
Mr. Manish Raj, CP for ROC Delhi
Ms. Lakshmi Gurung, Standing Counsel for IT.

ORDER

The office of the ROC has no objection to the scheme being sanctioned. Certain observations have been made by the Office of the RD, Ahmedabad. Ld. Counsel for the Petitioner has filed the reply to the same.

Report of the Income Tax has not been received by this Bench though as per the applicant's copy produced by the Ld. Counsel, it was dispatched on 6th February, 2018. Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department prays for some time to verify the same.

To come up for further consideration on 27th February, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**